

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-II

Item No. 208
(IB)- 266(ND)2019

IA/3895/2020, IA/3960/2020, IA/3997/2020, IA/3975/2020

IN THE MATTER OF:

Mr. R. Tarkeshwar Narayan **Applicant/Petitioner**

Versus

M/s. Horizon Buildcon Pvt. Ltd. **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 21.09.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Prateek Kushwaha, Adv. in IA/3895/2020
For the R.P : Mr. Praveen Kr. Aggarwal, Mr. Manish Paliwal
For the CoC : Mr. Aditya Nayyar, Adv.
For the A.R : Mr. Surender Kumar
For Kaveri Sahakari
Awas Sameti Ltd. : Mr. Abhay Pratap Singh, Mr. Siddharth Mehta

ORDER

IA/3895/2020: Counsel for the Applicant is present and prays for early hearing of the IA 1273/2020.

The Application is allowed.

The Registry is directed to list IA 1273/2020 on 7th October 2020.

IA/3960/2020: Counsel for the Respondent is present. Counsel for Respondent No. 4 is present. The Registry is directed to issue notice to the other Respondents. Counsel for the Resolution Professional is permitted to send private notice to the Respondent by all modes and file proof of service along with an Affidavit.

List the matter on 16th October 2020.



IA/3997/2020: Counsel for the Resolution Professional is present and prayed for a direction to place a duplicate copy of the Resolution Plan before the COC for consideration on the ground that the original Resolution Plan got reportedly burnt in the office of the erstwhile IRP. It has been submitted by the RP that the COC in its 6th Meeting held on 27th July to consider the duplicate copy of the Resolution Plan. This Authority has no objection in case the COC is willing to consider the duplicate copy of the Resolution Plan, which is stated to have been burnt in the office of the erstwhile IRP.

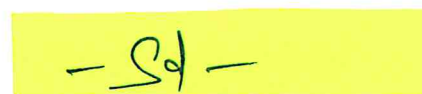
IA stands disposed of.

IA/3975/2020: Counsel for the Applicant is present. RP along with the Counsel is present. The Registry is directed to issue notice to the Respondent No. 2. Counsel for the Applicant is permitted to send private notice to the Respondent No. 2 by all modes and file proof of service on the next date of hearing.

List the matter on 16th October 2020.



(L. N. GUPTA)
MEMBER (T)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)